

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीयकंपनीविधिअधिकरण**  
**CUTTACK BENCH**  
**कटकखंडपीठ**

**ORDER OF THE HEARING ON 30<sup>th</sup> April, 2024, 10:30 A.M.**

**CP (IB) No. 7/CB/2023, IA (IB) Plan No. 1/CB/2024**

**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**

**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	State Bank of India -Vs- Swarna Hospital Pvt. Ltd.
Under Section	7 IBC

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s) RP, Mr. Chaitanya Kumar Ray

For Respondent (s) Mr. Nalini Kanta Sahoo, Adv.  
Mr. S.K. Acharya, Adv.

**ORDER**

**IA (IB) Plan No. 1/CB/2024**

Ld. RP, Mr. Chaitanya Kumar Ray appeared in person. This is an application filed under Section 30(6) of IBC for approval of resolution plan. Ld. Counsel Mr. Nalini Kanta Sahoo appeared along with Ld. Counsel Mr. S.K. Acharya for two suspended board of directors already represented on 16.04.2024. Two applications have been filed under Section 24(3) (b) of the IBC, 2016. Counsel represents that since the registry pointed out certain defects, those defects are to be cured, hence sought time. Registry is directed to verify and number the application, if they are in defect free and list the matter along with this application on 10.06.2024.

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**Kaushalendra Kumar Singh**  
**Member (Technical)**

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**P. Mohan Raj**  
**Member (Judicial)**